

(b) and (c) The names of the parties interested to take over the management of these airports and the conditions in this regard will emerge only after the receipt of Expression of Interest (EoI) in the bidding process.

### **Facilities at Hyderabad Airport**

55. DR. DASARI NARAYANA RAO : Will the Minister of CIVIL AVIATION be pleased to state :

(a) what is the present status of major passenger facilities upgradation works started by Airports Authority of India at Hyderabad Airport recently; and

(b) the total expenditure incurred thereon and the details of facilities upgraded so far ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YESSO NAIK): (a) and (b) Airports Authority of India has taken up the following upgradation works for passenger facilities at a total cost of Rs. 542.77 lakhs at Hyderabad airport. The works which are already completed are as follows :—

Replacement of flooring with vitrified tiles in the ground floor of Rajiv Gandhi Terminal (International); extension of conveyor belts at ground floor of international arrivals; installation of feeder conveyor belts at international departures; air-conditioning of Domestic Terminal; and replacement of new Baggage Trolleys.

The following works are in progress :—

Flooring with vitrified tiles in the first floor of Rajiv Gandhi Terminal (International) expected to be completed by November, 2002; provision of Canopy on city side for domestic terminal; and expansion of car park area expected to be completed by March, 2003.

### **Varying levies of liquor**

56. DR. VIJAY MALLYA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether he is aware that in addition to excise duties the Indian Made Foreign Liquor is subjected to several widely varying levies, duties and packaging and labelling regulations imposed by the various State Governments;

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(b) if so, the details thereof;

(c) whether the Imported Foreign Liquor is also subjected to the same levies, duties and regulations as imposed on Indian Made Foreign Liquor;

(d) whether any instructions have been issued by Government to this effect and the details thereof; and

(e) if so, what steps have been taken to ensure compliance with these instructions ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) to (e) Yes, Sir. It is true that various State Governments impose several levies on Indian Made Foreign Liquor and also subject them to various regulations. In view of this, import of alcoholic beverages as classified under Chapter 22 of the ITC(HS) Classification of Export and Import Items, 2002—2007, has been made subject to compliance of various mandatory requirements as stipulated by various State Governments *vide* DGFT Notification No. 5 dated 31-3-2001.

Import of alcoholic beverages is also subject to Basic duty, Additional duty and Special Additional duty. In the Budget for the year 2002, the duty rates on liquor are 182% Basic, 75% Additional duty upto c.i.f. price of US \$ 25 (per case of 9 litres), (50% Additional duty on c.i.f. exceeding US \$ 25), and 4% Special Additional duty.

#### **Negative growth in exports**

57. Shri GHULAM NABI AZAD : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether India's exports have slid back to the negative growth path after two years of positive growth;

(b) if so, whether they have failed to recover from the impact of the global economic slowdown and September 11 attack and India's exports failed to clock any growth during 2001-2002;

(c) if so, to what extent the exports growth slid down; and

(d) what steps are being taken to improve the export growth?